GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1192 TO BE ANSWERED ON 9TH FEBRUARY, 2018

DIRECTIONS TO DOCTORS

1192. DR. C. GOPALAKRISHNAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Union Government has any proposal to issue directions and guidelines to all doctors to declare fee before the treatment, if so, the details thereof;

(b) whether the Union Government has also given any directions to doctors to receive fee in cashless mode across the country after demonetisation;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND SMT. ANUPRIYA PATEL)

(a) to (d): The Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations 2002, inter alia, provide that a physician should announce his fees before rendering service and not after the operation or treatment is underway. Further, remuneration received for such services should be in the form and amount specifically announced to the patient at the time the service is rendered. These regulations are applicable throughout the country.

Also, as per the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules, 2012 notified thereunder, the clinical establishments are mandated to display the rates charged for each type of services provided and facilities available at a conspicuous place both in the local language and English. The Act is currently applicable in eleven (11) States viz. Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, Uttar Pradesh, Bihar, Jharkhand, Rajasthan, Uttarakhand, Assam, Haryana and all Union Territories except Delhi. Other States may adopt the Act under clause (1) of Article 252 of the Constitution. The implementation and enforcement of the said Act falls within the remit of the States/Union territories.